**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA**
REGIONAL BENCH – COURT NO.2

**Service Tax Appeal No. 78760 of 2018**

(Arising out of Order-in-Appeal No 31/DIB/CE(A)/GHY/2018 dated 16.07.2018 passed by Commissioner of CGST & Central Excise & Customs, Guwahati.

**M/s Hindustan Unilever Ltd.,**
Personal Product Factory, Doomdooma Industrial Estate,
P.O. Doomdooma, District-Tinsukia, Assam-786151.

**..Appellant**

*VERSUS*

**Commissioner of CGST & Cx, Dibrugarh**
Milan Nagar, Lane, F, P.O. C. R. Building,
Dibrugarh-786003.

.. ...**Respondent**

**APPERANCE :**
Shri Kiran Chavan, Advocate for the Appellant
Shri J. Chattopadhyay, Authorized Representative for the Respondent

**CORAM:**
**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)**
**HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

**FINAL ORDER No.75475/2021**

DATE OF HEARING : 30.07.2021
DATE OF DECISION : 30.07.2021

**PER P.K.CHOUDHARY :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Hindustan Unilever Limited, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
**(P. K. Choudhary)**
**Member (Judicial)**

**Sd/-**
**(Raju)**
**Member (Technical)**

Tushar